

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF DELTRONIX INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Deltronix India Limited
2.	Date of Incorporation of Corporate Debtor	26.07.1984
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Delhi
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	CIN: U51909DL1984PLC018787
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: A-323 Sarita Vihar New Delhi-110044
6.	Insolvency commencement date in respect of Corporate Debtor	24.11.2017
7.	Estimated date of closure of Insolvency Resolution Process	22.05.2018 (180 days from the Insolvency Commencement Date i.e. 24.11.2017)
8.	Name, Address, email address and the Registration Number of the Interim Resolution Professional	Name: Sajeve Bhushan Deora Address: 606, New Delhi House, 27, Barakhamba Road, New Delhi-110001 e-mail address: <a href="mailto:in.deltronix.sbd@gmail.com">in.deltronix.sbd@gmail.com</a> Registration Number: IBBI/IPA-001/IP-00317/2017-18/10581
9.	Last date for submission of Claims	10.12.2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against **DELTRONIX INDIA LIMITED** on 24.11.2017 and the Insolvency Resolution Professional (IRP) has been appointed by Hon'ble NCLT by the same order dated 24.11.2017 in CP No.(IB)-245(PB) of 2017.

The creditors of **DELTRONIX INDIA LIMITED** are hereby called upon to submit a proof of their claims on or before 10.12.2017 to the interim resolution professional – Mr. Sajeve Bhushan Deora at the address mentioned against item 8.

The submission of the proof of claim is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms along with Affidavit and documentary proof in support of claim in Form B – Claim by Operational Creditors; Form C- Claim by Financial Creditors; Form D- Claim by a Workman or an Employee; Form E – Claim submitted by Authorized Representative of



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Workmen and Employees; Form F – Claim by any other Creditor other than Financial and Operational Creditors, as the case may be. The above-mentioned forms can be downloaded from the website of Insolvency and Bankruptcy Board of India ([www.ibbi.gov.in](http://www.ibbi.gov.in)).

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or by electronic means.

**SUBMISSION OF FALSE OR MISLEADING PROOFS OF CLAIM SHALL ATTRACT PENALTIES.**



**Sajeve Bhushan Deora**  
606, New Delhi House,  
27, Barakhamba Road,  
New Delhi-110001

**(Interim Resolution Professional appointed**

**by Hon'ble NCLT, New Delhi for Deltronix India Limited)**

Date: **30.11.2017**

Place: New Delhi

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